

26

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 333 of 2017 in CP(CAA) 37/ NCLT/AHM/2017
c.w. CA(CAA) No. 14/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company: Persang Alloy Industries Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	Aayog doshi	Advocate		Aay
----	-------------	----------	--	-----

2.				
----	--	--	--	--

ORDER


Learned Advocate Mr. Aayog Doshi i/b Learned Advocate Mr. Sharvil Majmudar present for Applicant in IA 332/2017.

Heard arguments of learned counsel for applicant.

It is noticed that in the last but one sentence in para 21 on page 10 of the Common order dated 29.08.2017 in CP (CAA) 36/2017 and CP(CAA) 37/2017 the transferor company name is wrongly typed as "Persang Alloy Industries Private Limited" instead of "Eco Phil Metals Private Limited."

Hence the same shall be rectified as "Eco Phil Metals Private Limited".

Application is ordered accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 12th day of October, 2017.